

SUPREME COURT OF INDIA
ADMN. MATERIALS (P & S)

F. No. 133/CT/17/SCI(AM)

New Delhi, dated the 22nd November, 2017

Last date for submission of Tender is
13.12.2017 upto 03:00 p.m.

NOTICE INVITING TENDER FOR SUPPLY OF
COTTON TAPE

Sealed tenders are invited, on the Proforma attached herewith for the supply of Cotton Tape of good quality having width not less than 15mm with +/- 2% variation for use in the Registry. The contract would be awarded to the lowest tenderer who has quoted the rates nearer to the above specifications. At present approximate requirement is for 3000 Kg. in the form of Rolls but the quantity may vary at the time of placing the order.

Any inquiry regarding aforesaid matter can be made by contacting Branch Officer, Admn. Material (Purchase & Stores), Supreme Court of India, Tilak Marg, New Delhi [Tel. No.23388745 / 23112257 / 23111403] or can personally visit at Registry's Reception Counter No.37 near PRO Office for seeing the sample or for any clarification before quoting the rates on any working day between 10.30 A.M. to 4.00 P.M. except Saturday/ Sunday/ Holiday.

A. TENDER

1. Three separate sealed envelopes should be used for submitting (a) Earnest Money, (b) Sample and (c) Tender Document superscribing **(a) Earnest Money for Cotton Tape, (b) Sample of Cotton Tape and (c) Tender Document of Cotton Tape** on the cover of the respective envelopes.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No.37 for issuance of Entry Pass.
3. The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tenderer documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next day will be treated as due date of the tender.

B. TERMS AND CONDITIONS OF TENDER

5. The tenderers are required to quote their lowest rate on the **Annexure 'A'** enclosed herewith **alongwith atleast one Roll of Cotton Tape as sample**, mentioning therein Rate per Kg., discount on bulk purchase, delivery period and percentage of GST.
6. The tenderers are required to send their tender alongwith a Demand Draft of **Rs. 7500/- (Rupees Seven Thousand and Five hundred only)** drawn in favour of "The Registrar (Admn.), Supreme Court of India" as **Earnest Money**, which will be refunded to the unsuccessful tenderers on their written request only after the finalization of the tender. Name of the firm, telephone number and name of the item may be written on the reverse side of the Demand Draft. No interest will be payable on EMD.
7. The rates should be valid for a minimum period of 90 days from the date of opening of Tenders. The tenderer after submitting his tender, shall not rescind his offer or modify the terms and conditions thereof in any manner, else the EMD shall be forfeited and the tenderer shall be blacklisted.
8. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered, otherwise appropriate action as may be deemed fit by the Registry will be taken against that Tenderer, including forfeiture of Earnest Money. The tenderer shall be bound by the terms and conditions of the tender.
9. The Registry will deal with the tenderer directly and no middlemen/agents /Commission Agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/ organisation or otherwise.
10. The Bidder shall give an undertaking (as per Annexure B) that the firm/Partners/Director/Proprietor has not been blacklisted and their business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/terminated on the account of poor performance.
11. The Earnest Money/ Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.

12. Over-writing/over-typing or erasing of the figures which render the Tender doubtful or ambiguous are not allowed and shall render the tender invalid.
13. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefore.
14. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
15. The Registry is not bound to accept the rates submitted by the lowest tenderer or any other tenderer nor does it undertake to assign any reasons for its decision in this matter.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

16. The successful tenderer shall have to give performance security deposit @ 10% of total amount of the Purchase Order (after adjusting the E.M.D. amount of Rs.7500/- already deposited alongwith the Tender) within one week from the receipt of the Purchase Order. The security deposit will be refunded after 60 days from the payment of final bill on written request of the tenderer and after satisfactory supply of the material.
17. The material supplied will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved sample/specifications, the same will liable to be rejected and the entire supply will have to be replaced with the quality exactly commensurate with the approved sample/specifications at the cost of the tenderer. The decision of the Inspection Committee in this regard shall be final.
18. The supply of the material as per the required specifications/samples shall required to be made **within 30 days** in the Registry (F.O.R. Destination) on receipt of the Purchase Order; otherwise the security Deposit may be forfeited alongwith any other action as may be deemed appropriate by the Registry. Non availability of raw material shall not be accepted as a ground for delay in supply and shall equally be penalised.
19. The payment will be made only after the full supply is received and accepted as per approved sample/specifications. No part payment or advance payment will be made.

D. PENALTIES

20. If delivery is not made in time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the E.M.D./Performance Security of the Tenderer.

21. Irrespective of the fact as to whether the Registry makes purchases from outside or not, the Registry may impose penalty upto 1 % per week of total cost of delayed articles, if the delay is due to willful laches or negligence on the part of tenderer, and if it causes financial loss or inconvenience to the Registry.

E. INVITATION OF TENDER

Interested parties may send their lowest sealed tender in three separate sealed envelopes containing (i) Earnest Money, (ii) Sample and (iii) Tender Document superscribing **(a)“EARNEST MONEY FOR COTTON TAPE”, (b) “SAMPLE OF COTTON TAPE” and (c) “TENDER DOCUMENT OF COTTON TAPE”** on the cover of each envelope respectively addressed by name to the undersigned or may be handed over personally to Registry's Reception Counter No. 37 near PRO Office on or before 13-12-2017 upto 3.00 P.M. which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time and/or without earnest Money and/or without samples will not be entertained. In the first instance, envelopes containing Earnest Money, will be opened, thereafter, the Envelopes containing samples will be opened, and if samples of the tenderers are found to be as per requirement, then only the Envelopes containing Tender Document will be opened.

Encl: Annexure 'A' & Annexure 'B'

(Neena Ahuja)
Deputy Registrar (AM)

ANNEXURE 'A'**SUPREME COURT OF INDIA**
ADMN. MATERIALS (P & S)F. No. 133/CT/17/SCI(AM)
New Delhi, dated the 22nd November, 2017Last date for submission of Tender is
13.12.2017 upto 03:00 p.m.**PROFORMA****TO BE FILLED BY THE TENDERER WITH REFERENCE TO THE**
NOTICE INVITING TENDER FOR SUPPLY OF COTTON TAPE

1. Name of the tenderer :
with address
2. Name of the Contact Person :
with Telephone/Mobile No./Fax No./e-mail ID
3. Traders Identification Number :
(Attach documentary proof)
- 3A. PAN number :
(Copy to be attached)
- 3B. GST Registration Number :
(Copy to be attached)
4. Details regarding Cotton Tape
(alongwith samples)
 - (a) Width of the Cotton Tape :
 - (b) Whether sample submitted or not :
(in separate cover)
5. Details of Rates
 - (a) Cost of one Kg. :
 - (b) Percentage of GST :
6. Whether EMD enclosed : DD No. _____ Dt.
7. Discount on bulk purchase, if any :

8. Delivery Schedule
 - (a) time to be taken for supply :
 - (b) F.O.R. Supreme Court Registry:
9. Undertaking of Non-blacklisting to be attached

Dated :

Signature
with stamp

ANNEXURE 'B'**UNDERTAKING**

I/We undertake that (name of the company) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised
signatory of the firm/company/
organisation/Official Stamp/Seal.

Date:

Place: